COURT-I
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 176 OF 2019 &
IA NO. 720 OF 2019

Dated : 24th September, 2019

Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. Ravindra Kumar Verma, Technical Member

In the matter of:

M/s. Green Infra Wind Energy Ltd. …. Appellant(s)
Vs.
Maharashtra Electricity Regulatory Commission & Anr. …. Respondent(s)

Counsel for the Appellant(s) : Mr. Hemant Singh
Mr. Lakshyajit Singh B.

Counsel for the Respondent(s) : Mr. Anup Jain
Ms. S. Rama for R-2

ORDER

Finally, three weeks' time is granted to file objections, if any.

Thereafter, two weeks' time is granted to file rejoinder, if any.

List the matter on ***31.10.2019.***

(Ravindra Kumar Verma)
Technical Member

(Justice Manjula Chellur)
Chairperson

mk/mkj